

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.412 of 1999.

DATE OF ORDER:23-3-2000.

Between:

V.Venkataiah.

...Applicant

a n d

1. Deputy Director,  
Navodaya Vidyalaya Samiti,  
Hyderabad Region, 6-1-119/C,  
Beside S.P.College, Padmaraoanagar,  
Secunderabad.

2. Principal, Jawahar Navodaya Vidyalaya,  
Krishnapuram, Nellore District.

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.O.Manohar Reddy

COUNSEL FOR THE RESPONDENTS:: Mr.D.V.Seetharama Murthy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.V.Suryanarayana Sastry for Mr.O.Manohar Reddy,

learned Counsel for the Applicant and none for the Respondents.

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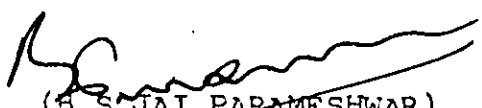
2. The services of the applicant who joined as probationary UDC, Navodaya Vidyalaya by Order F.No.1-36/NVS(HR)/95-96/6421, dated 14-2-1996, was terminated giving him a month's pay by the impugned Order No.E.1-63/NVS(H/R)/Nellore/99-6216, dated 19-2-1999, (Annexure.I, page 8 to the OA).

3. This OA is filed to set aside the impugned Order dated 19-2-1999, and for a consequential direction to the respondents to reinstate the applicant into service with all back-wages and benefits.


4. Even though this OA was filed on 9-3-1999, no reply has been filed. Hence, we award a cost of Rs. <sup>500</sup>~~1000~~/- to the respondents to be paid to the Andhra Pradesh Legal Aid Committee, High Court Buildings, Hyderabad, for failure to file reply in time.

5. The impugned Order dated 19-2-1999 is appealable. Hence, the applicant is directed to submit a detailed appeal to the appropriate authority within<sup>a</sup> period of one month from the date of receipt of a copy of this Order. If such an appeal is received by that authority, the same should be disposed of within two months from the date of receipt of that appeal.

6. With the above direction, the OA is disposed of. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

23/3/00

  
( R. RANGARAJAN )  
MEMBER (ADMN.)

DATED: this the 23rd day of March, 2000

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Dictated in the Open Court